MR. SPEAKER : On what matter ? There is nothing before the House.

SHRI GURCHARAN SINGH : I have also some rights in the House.

MR. SPEAKER : What is his point ?

SHRI GURCHARAN SINGH : I shall just explain it. I had sent a starred question...

MR. SPEAKER : He may ask me in my chamber and not here.

SHRI GURCHARAN SINGH : I have been deprived of my right to ask supplementary questions, because the question has been disallowed, and the information has been given to me, whereas actually it should have been given to the House.

MR. SPEAKER : It is not the practice to take it up in the House in this manner. He can come to my Chamber and I shall explain the position.

SHRI GURCHARAN SINGH : It is unfair.

SHRI HEM BARUA (Mangaldai) : Before you pass on to the next item, may I make a submission ? I had submitted a calling-attention-notice on the suspension of the exhibition of a particular all-India picture in certain Calcutta picture-houses. The attack on the picture-house might be a State affair, and we do not want to impinge on the precincts of the State. But 'Prem Pujari' is an all-India phenomenon. That is why I want the hon. Minister to make a statement on that. But it has been disallowed.

MR. SPEAKER : The calling-attention-notice did come to me, but I did not accept it because it related to the law and order situation. So far as the attack on the local cinema-houses is concerned...

SHRI HEM BARUA : The burning of the cinema-house is a State affair, we do not want to impinge on that. But 'Prem Pujari' is an all-India phenomenon.

श्री अटल बिहारी वाजपेयी (बलरामपुर): अध्यक्ष महोदय, कल हमें सूचना दी गई थी कि जम्मू में खाद्य नीति के बारे में जो भेदभाव हो रहा है, उस प्रश्न पर हमारा कालिंग एटेन्शन नोटिस आप ने स्वीकार कर लिया है, लेकिन बाद में हमें खबर दी गई कि गृह मंत्री जी नहीं मानते हैं। इस बारे में फैसला आप को करना है या गृह मंत्री को ?

अध्यक्ष महोदय : वह यहां नहीं आ सकता है। उसको यहां कैसे लायें ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : पहले यह सूचना दी गई थी कि वह मन्जूर हो गया है।

श्री रणधीर सिंह (रोहतक) : स्पीकर महोदय,.....

अध्यक्ष महोदय : मैं खड़ा हूं तो आप न उठें। यह बड़ी बुरी प्रैक्टिस चल रही है कि स्पीकर खड़ा हो और आप भी खड़े हो जायं। या तो मुझे उठने न दिया करें, कोई ऐसा तरीका निकालिए कि मैं उठ ही न सकूं।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, कोई ऐसा तरीका आप निकालें जिससे कि उस पर हम डिस्कशन कर सकें।

अध्यक्ष महोदय : उसको मैं देखूंगा। आप उसे कोई ऐसी शक्ल दें जिससे मुझे भी जस्टिफिकेशन हो उसे हाउस में लाने का, जैसे श्री नाथ पै ने उसका कौंस्टीट्यूशनल ऐस्पेक्ट ले लिया, ऐसा कुछ आप भी कर दें तो मैं उसे देख लूंगा।

CANCELLATION OF SITTING ON 6th MARCH 1970

अध्यक्ष महोदय : अब आज सुबह मेरे पास कुछ सज्जन आये थे कि कल शिवरात्रि की छुट्टी होनी चाहिए। मैं काफी घबड़ाया क्योंकि पिछली दफा जो मैंने ईद की छुट्टी पर ऐग्री किया तो बाबूराव पटेल ने मेरी तस्वीर दी

और मेरा मजाक उड़ाया कि इन्होंने भी मुसलमानों के साथ चांद देखा। और यह भी उसमें कहा कि स्पीकर के भी दस गुरु हैं यह तो 20 छुट्टियां देंगे... (व्यवधान) ..... इसलिए आज सुबह मैं वाजपेयी जी और द्विवेदी जी और दूसरे लोगों से बात करना चाहता था.....

श्री सा०मो० बनर्जी (कानपुर) : मुझे कोई एतराज नहीं है कि शिवरात्रि की छुट्टी हो। लेकिन मेरा ख्याल है छोटी-छोटी लड़कियां यह शिवरात्रि का व्रत रखती हैं जिसमें उन्हें शिवजी जैसा वर मिले, तो यह शिवरात्रि की छुट्टी ले कर क्या करेंगे ?

श्री अटल बिहारी वाजपेयी : आपको कुछ पता नहीं है कि क्या होता है ?

श्री सा०मो० बनर्जी : शिवरात्रि के दिन रात को व्रत रखा जाता है...(व्यवधान)...

श्री ओम प्रकाश त्यागी : यह बिलकुल गलत बोल रहे हैं। इनको शिवरात्रि के बारे में क्या पता है .....(व्यवधान) ...

SOME HON. MEMBERS : Let us not sit tomorrow.

AN HON. MEMBER : What about Private Members' resolutions ?

MR. SPEAKER : The resolutions fixed for tomorrow will be taken up on the 20th instant. The House will not be sitting tomorrow. The resolutions will not be cancelled but will be postponed to the 20th instant.

श्री स० मो० बनर्जी : अध्यक्ष महोदय,...

अध्यक्ष महोदय : मिस्टर बनर्जी, आप बैठिए। जिस दिन कोई आपको सबजेक्ट मिल जाय गरमी वाला उस दिन तो मजमून की शामत आ जाती है और जिस दिन कोई न हो तो आप में ही लगे रहे हैं। डिस्टर्ब न करें आप।

12-20 hrs.

PAPERS LAID ON THE TABLE

Resolution on the Report of Central Wage Board for Road Transport Industry

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): I beg to lay on the Table a copy of Government Resolution No. WB-14 (6)/69 dated the 2nd February, 1970 on the report of the Central Wage Board for Road Transport Industry. [*Placed in Library See* No. LT-2705/70]

Papers under Companies Act

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Film Finance Corporation Limited, Bombay for the year 1968-69.

(2) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library See* No. LT-2706/70]

Employees' Provident Funds (Sixth Amendment) Scheme

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S.C. JAMIR) : On behalf of Shri Bhagwat Jha Azad, I beg to lay on the Table a copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1969 (Hindi and English versions) published in Notification